

**IN THE INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH "F": NEW DELHI]**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
A N D
SHRI N. K. CHOUDHRY, JUDICIAL MEMBER
(Through Video Conferencing)**

ITA. No. 664/Del/2019
(Assessment Year: 2013-14)

M/s. Rita Plastics Pvt. Ltd., A – 53, Vishal Enclave, New Delhi – 110 027. PAN: AABCR3215J	Vs.	DCIT, Circle : 21 (2), New Delhi.
(Appellant)		(Respondent)

Assessee by :	Shri Dharender Kumar, C. A.;
Department by:	Shri Atiq Ahmed, Sr. D. R.;
Date of Hearing :	29/12/2021
Date of pronouncement :	29/12/2021

ORDER

PER N. K. CHOUDHRY, J. M.

1. This appeal has been preferred by the Assessee against the impugned order dated 13.11.2018 passed by the Id. Commissioner of Income Tax (Appeals)-7, New Delhi (hereinafter referred to as Id. Commissioner) under Section 143(3) of the Income Tax Act, 1961 (the Act) for assessment year 2013-14.

2. The Ld. Counsel for the Assessee vide letter dated 28.10.2021 has preferred the instant application under consideration for withdrawal of the appeal.

3. During the course of hearing, it was submitted that since the Assessee has availed the immunity scheme i.e; Vivad Se Vishwas under The Direct Tax Vivad se Vishwas Act, 2020 and the Income Tax Department has issued Form No. 3 in response to the application filed by the Assessee under the scheme, therefore the appeal of the Assessee may be allowed to be dismissed as withdrawn with liberty to seek recall of the order in case any unforeseen circumstances would arise in future.

4. The Ld. DR raised no objection, if the appeal of the Assessee is allowed to be dismissed as withdrawn.

5. Heard the parties and perused the application for withdrawal of the appeal and Form-3 issued by the Department, considering the facts and circumstances, the appeal of Assessee is liable to be dismissed as withdrawn with liberty as prayed for in accordance of law, hence ordered accordingly.

6. In the result, instant appeal of the Assessee stand dismissed as withdrawn.

Order pronounced in the open court on : **29/12/2021.**

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

**Sd/-
(N. K. CHOUDHRY)
JUDICIAL MEMBER**

Dated : 29/12/2021.

MEHTA

Copy forwarded to :

1. Appellant;
2. Respondent;

3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi.

Date of dictation	29.12.2021
Date on which the typed draft is placed before the dictating member	29.12.2021
Date on which the typed draft is placed before the other member	29.12.2021
Date on which the approved draft comes to the Sr. PS/ PS	29.12.2021
Date on which the fair order is placed before the dictating member for pronouncement	29.12.2021
Date on which the fair order comes back to the Sr. PS/ PS	29.12.2021
Date on which the final order is uploaded on the website of ITAT	29.12.2021
date on which the file goes to the Bench Clerk	29.12.2021
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	